

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB) 368 (ND) 2017**

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA  
HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
09.11.2017**

**NAME OF THE COMPANY: M/s Brys international Pvt. Ltd. M/s Dignify  
Buildtech Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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Present:	Mr. Arjun Kanth, Advocate for Petitioner
	Mr. Amish Tandon, Ayush Beotra, Ms. Niyati Chanana Counsels for OL
	Ms. Chetana Kandpal, Company Prosecutor for OC, Delhi

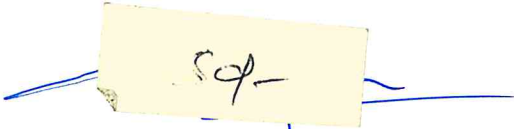
**ORDER**

Mr. Amish Tandon has put in appearance on behalf of the OL. He confirms that the Operational Creditor has gone into liquidation. Ld. Counsel for the OL prays for some time to seek necessary permission from the Company Court of Hon'ble High Court of Delhi to proceed further with this matter.

In view of the Operator Creditor going into liquidation and the OL stepping into their shoes, Ld. Counsels appearing on their behalf pray for a discharge.

Given the facts and circumstances of the case, they are hereby discharged. The Operational Creditor shall henceforth be represented by the OL.

To come up on 15<sup>th</sup> November, 2017.

  
**(S. K. Mohapatra)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**